

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-160(ND)/2017

IN THE MATTER OF:

M/s. Levon Valves Pvt. Ltd.	Applicant/petitioner
Vs.		
M/s. Energo Engineering Projects Ltd.	Respondent

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Pankaj Jain, Advocate

ORDER

Learned Counsel for the respondent states that reply to the petition has been filed and a copy shall be furnished to the learned Counsel for the petitioner during the course of the day. A copy of the reply be also furnished to the learned Counsel for Energo Engineering Projects Ltd., who represent the Bank in C.P. (IB)-130(PB)/2017. Rejoinder, if any, be filed before the next date of hearing.



It has also been pointed out that C.P. (IB)-180(ND)/2017 & C.P. (IB)-181(ND)/2017 are also directed against M/s. Energo Engineering Projects Ltd. Both the petitions were posted for hearing before the Second Bench on 10.07.2017. Let the reply to the aforesaid petition be filed by M/s. Energo Engineering Projects Ltd. All the replies shall be filed three days before the next date of hearing with a copy in advance to the learned Counsel opposite.

At this stage, learned Counsel for M/s. Energo Engineering Projects Ltd. has disclosed that winding up petition against his clients are also pending in the High Court of Delhi, *inter alia*, under Section 433(e) & (f) of the Companies Act, 1956. He undertakes to disclose the particulars of the pending petitions before the High Court in the reply to be filed.

List the matter for arguments on 27th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)